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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No.198/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company	Anil Aggarwal & Ors Vs. Yogendra Prasad & Ors.		
Under Section	424(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Arup Nath Bhattacharjya
2. Amrita Lal Chatterjee

Advocate.  
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Petitioner

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18.7.17

18.07.2017 –C.P. No. 198 / 2017 – Anil Aggarwal & Others –Versus-  
Yogendra Prasad & Others.

ORDER

Ld. Lawyer on behalf of the petitioner is present.

Ld. Lawyer appearing on behalf of the petitioner submitted that one Special Leave Application is pending in the Hon'ble Supreme Court of India, wherein the Hon'ble Supreme Court of India pleased to pass an order of status quo for 3 weeks and the said case is supposed to be listed on 24 of July, 2017. Hence, Ld. Lawyer appearing for the petitioner prayed for adjournment.

In view of the above, I find it appropriate to wait for further order from the Hon'ble Supreme Court before proceeding in the instant case. A photo copy of the order passed by Hon'ble Supreme Court has also been submitted by the respective lawyer, which is kept on record.

Fixed on 11.08.2017.

(MANORAMA KUMARI)  
MEMBER (J)